

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
**(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**

**FOR THE ATTENTION OF THE CREDITORS OF**  
**AIR PEGASUS PRIVATE LIMITED**

| RELEVANT PARTICULARS |   |  |
|----------------------|---|--|
| 1.                   | Name of corporate debtor  | <b>Air Pegasus Private Limited</b>   |
| 2.                   | Date of incorporation of corporate debtor   | 08/10/2007   |
| 3.                   | Authority under which corporate debtor is incorporated / registered   | The Registrar of Companies, Bangalore  |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor   | U62100KA2007PTC044061  |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor  | No 22 & 23, 3 <sup>rd</sup> Main, Airview Colony, HAL PO, Bangalore, Karnataka 560 017   |
| 6.                   | Insolvency commencement date in respect of corporate debtor   | NCLT order-23.08.2019<br>Order made ready on 30.08.2019  |
| 7.                   | Estimated date of closure of insolvency resolution process  | 18 <sup>th</sup> February 2020 (180 days from the Insolvency Commencement date)  |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | <b>Mrs. Shirley Mathew.</b> Registration No:<br><b>IBBI/IPA-001/IP-01043/2017-2018/11716</b>   |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board   | No. 23, Fifth Cross Hutchins Road, Cooke Town, Bangalore- 560084<br>Email : Shirley@smathew.in   |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional   | No. 23, Fifth Cross Hutchins Road, Cooke Town, Bangalore- 560084<br><br>Email : <b>ip.airpegasus@gmail.com</b>   |
| 11.                  | Last date for submission of claims  | <b>13<sup>th</sup> September 2019</b>  |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Nil  |
| 13.                  | Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) | Not Applicable   |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:   | (a) Web link for downloading claims Forms<br>- <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a><br>(b) Not Applicable |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Air Pegasus Private Limited on 23<sup>rd</sup> August 2019, Order Copy made available on 30<sup>th</sup> August 2019.

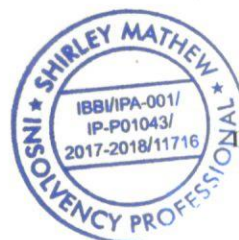
The creditors of Air Pegasus Private Limited, are hereby called upon to submit their claims with proof on or before 13<sup>th</sup> September 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA. (Not Applicable)

Submission of false or misleading proofs of claim shall attract penalties.

Date: 2<sup>nd</sup> September 2019  
Place: Bangalore



*Shirley Mathew*

Shirley Mathew  
Interim Resolution Professional  
IBBI/IPA-001/IP-01043/2017-2018/11716